

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 122**

**CP No. 115/Chd/Chd/2019**

**IN THE MATTER OF:-**

Union of India (Through SFIO)

...Petitioner

Versus

LOIL Continental Foods Ltd.

...Respondent

**Under Section: 271(1)(e), CA 2013**

Due to paucity of time the matter could not be taken up, hence the matter is adjourned to 15.03.2024.

Sd/-  
**Court Officer**

February 5, 2024  
TNV